

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 41/82-ALC4/2010 MEETING DATE : 11.01.2011

The Meeting No.41/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 11.01.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri M. Mitra, Dy. DCGI
4. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

Case No. B-348	M/s Sterling Auxillaries Pvt. Ltd.
N C Meeting No. 41/11	F.No.01/82/050/01068/AM09/DES-III
Meeting Date 11.01.2011	RA F.No.03/95/040/00519/AM09
Adv.Lic.No.0310487917 dated 25.09.2008	
Committee considered case as per agenda and observed that the firm had obtained the Advance Authorisation on repeat basis under para 4.7.1 of HBP on the basis of decision of NC taken in 7/83 meeting held on 14.05.2008. It was, therefore, decided to withdraw the decision taken by NC in 46/82 meeting held on 10.02.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-349	M/s Aarti Industries Ltd.			
N C Meeting No. 41/11	F.No.01/82/050/00209/AM11/DES-III			
Meeting Date 11.01.2011	RA F.No.03/94/040/00138/AM11			
Adv.Lic.No.0310574210 dated 13.05.2010				
Committee considered case as per agenda and noted that wrong decision had been communicated quoting decision of NC taken in meeting No.24/82 dated 14.09.2010. The Committee in light of earlier decision taken in 32/82 meeting held on 04.11.2008 enclosed with the agenda and in consultation with technical authority present in meeting, decided to fix ad-hoc norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
N, Ethyl Hydroxy Ethyl Aniline	1kg.	1.	Aniline	0.626 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-350	M/s Malladi Drugs & Pharma Ltd.
Norms Committee Meeting No. 41/11	F.No.01/82/050/00613/AM08/DES-III F.No.01/82/050/01647/AM08/DES-III
Meeting Date 11.01.2011	RLA F. No. 04/24/040/00113/AM08 RLA F. No. 04/24/040/00289/AM08
Adv. Lic. No.0410090130 dated 28.06.2007 Adv. Lic. No.0410092451 dated 30.11.2007	
Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.	

Case No. B-351	M/s Malladi Drugs & Pharma Ltd.
N C Meeting No. 41/11	F.No.01/82/050/01447/AM09/DES-III
Meeting Date 11.01.2011	RA F.No04/24/040/00138/AM09
Adv.Lic.No.0410098239 dated 28.08.2008	

Committee considered case as per agenda. Dr. S. Shanmugasundram, Vice President-Business Development of the company appeared before the Committee and explained the case. He explained that the export product is a new chemical entity and no authentic technical literature/catalogue in support of percentage yield is available. He further informed the Committee that in his process, yield are quite lower and he is having United States Patent in support of lower yield. He also explained that the export product is in development stage for discovery purpose.

After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to revise norms under para 4.7 of HBP for regularization purpose as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(E)-4-Dimethylaminocrotomie Acid Hcl	1 kg	1.	Methyl Crotonate	5.00 kg
		2.	Iso Propyl alcohol	3.75 kg

The above norms are strictly for regularization purpose and no repeat licence may be issued on the basis of above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-352	M/s Benzo Petro International Ltd.
N C Meeting No. 41/11	F.No.01/82/050/00381/AM01/DES-III
Meeting Date 11.01.2011	RA F.No.03/24/040/00428/AM01

Adv.Lic.No.0310046243 dated 21.07.2000	
Committee decided to defer case for 08.02.2011 for comments of Department of C&PC. DES-III section is to forward all requisite papers to T.A.	

Case No. B-353	M/s Enaltec Labs Ltd.
N C Meeting No. 41/11	F.No.01/82/050/00312/AM10/DES-III
Meeting Date 11.01.2011	RA F.No.03/94/040/00101/AM10
Adv.Lic.No.0310520653 dated 21.05.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 to read as "1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline Carboxylic Acid Ethyl Ester-98% Min." and import item No.2 to read as "_ (S,S) _-2,8-Diazabicyclo (4,3,0) Nonane" without any other change in the decision taken in 46/82 meeting held on 09.02.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-354	M/s Star Orechem International Pvt. Ltd.			
Norms Committee Meeting No. 41/11	F.No.01/82/050/001052/AM10/DES-III F.No.01/82/050/00651/AM10/DES-III			
Meeting Date 11.01.2011	RLA F. No. 50/24/040/00004/AM10 RLA F. No. 50/24/040/00006/AM10			
Adv. Lic. No.5010000149 dated 25.09.2009 Adv. Lic. No.5010000150 dated 25.09.2010				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Advance Licence No.5010000149 dated 25.09.2009				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Metal Extractant-T 30	1kg.	1.	Nonyl Phenol	0.628 kg
		2.	Paraformaldehyde 96%	0.260 kg
		3.	Hydroxylamine Sulphate Monohydrate	0.197 kg
		4.	Hydrocarbon Solvent	0.165 kg
		5.	Texamol Isobutyrate (TXIB)	0.300 kg
		6.	Toluene	0.296 kg
Advance Licence No.5010000150 dated 25.09.2009				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Metal Extractant-T 40	1kg.	1.	Nonyl Phenol	0.651 kg
		2.	Paraformaldehyde 96%	0.269 kg

		3.	Hydroxylamine Sulphate Monohydrate	0.205 kg
		4.	Hydrocarbon Solvent	0.078 kg
		5.	Texamol Isobutyrate (TXIB)	0.300 kg
		6.	Toluene	0.315 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decisions taken by NC in 49/82 meeting held on 02.03.2010 and 2/82 meeting held on 13.04.2010 stand withdrawn.

Case No. B-355	M/s S.M. Herbal Pvt. Ltd., New Delhi
N C Meeting No. 41/11	F.No.01/85/050/00017/AM10/DES-III
Meeting Date 11.01.2011	RA F.No. 05/24/040/00017/AM10
Adv. Lic. No.0510240516 dt. 29.04.09	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Actual purity of export and import items. 2. Certificate of Analysis and other specification of import and export items. Accordingly, case was deferred for 08.03.2011.	

Case No. B-356	M/s Laffans Petrochemicals Ltd.
N C Meeting No. 41/11	F.No.01/83/050/00827/AM08/DES-III
Meeting Date 11.01.2011	RA F.No. 03/95/040/00219/AM08
Adv. Lic. No.0310437236 dated 24.07.2007	
Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.	

Case No. B-357	M/s New Generic Drug House Pvt. Ltd.
N C Meeting No. 41/11	F.No.01/82/162/00585/AM11/DES-III
Meeting Date 11.01.2011	RA F.No. 03/24/040/00079/AM03 RA F.No. 03/24/040/00080/AM03
Adv. Lic. No.0310159176 dated 18.09.2002 Adv.Lic. No.0310159188 dated 18.09.2002	
Committee decided to call from the firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.03.2011.	

Case No. B-358	M/s Rasula Pharma & Fine Chemicals
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Norms Committee Meeting No. 41/11	F.No.01/83/050/00080/AM08/DES-III
Meeting Date 11.01.2011	RLA F. No. 09/24/040/00380/AM07
Adv. Lic. No.0910029929 dated 10.04.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Propyl Paraben Sodium BP/USP" without any other change in the decision taken in 7/83 meeting held on 23.05.2007. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-359	M/s Privi Organics Ltd.
Norms Committee Meeting No. 41/11	F.No.01/83/050/01580/AM08/DES-III
Meeting Date: 11.01.2011	RLA F. No. 03/95/040/00770/AM08
Adv. Lic. No.0310450598 dated 19.11.2007	
Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.	

Case No. B-360	M/s Aarti Drugs Ltd.
Norms Committee Meeting No. 41/11	F.No.01/82/050/00914/AM06/DES-III
Meeting Date 11.01.2011	RLA F. No. 03/94/040/00819/AM06
Adv. Lic. No.0310352747 dated 20.10.2005	
Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to allow import of Dichlofenac Sodium to the extent of 1.11 kg/kg of export product without any other change in the decision of NC taken in 32/87 meeting held on 30.11.2005. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-361	M/s Akzo Nobel Chemicals (India) Ltd.
Norms Committee Meeting No. 41/11	F.No.01/82/050/00867/AM04/DES-III F.No.01/82/050/01272/AM04/DES-III F.No.01/82/050/00340/AM05/DES-III
Meeting Date 11.01.2011	RLA F. No31/24/040/00177/AM04 RLA F. No31/24/040/00228/AM04 RLA F. No31/24/040/00062/AM05
Adv. Lic. No.3110013150 dated 06.11.2003 Adv. Lic. No.3110013921 dated 07.01.2004 Adv. Lic. No.3110016089 dated 17.06.2004	
Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 enclosed with the agenda and in consultation with technical authority present in meeting, decided to grant ex-post-facto approval for allowing import of Unitika (Polyvinyl Alcohol) to the extent of 0.030 kg/kg of export	

product without any other change in the decision of NC taken in 37/82 meeting held on 31.12.2003, 10/82 meeting held on 16.06.2004 and 19/87 meeting held on 01.09.2004.

RA concerned may take further necessary action as per above decision of NC.

Case No. C-29	M/s Laffans Petrochemicals Ltd.
Norms Committee Meeting No. 41/11	F.No.01/82/162/01222/AM10/DES-III
Meeting Date 11.01.2011	
Committee considered case as per agenda. The representative of Department of C&PC present in meeting informed the Committee that M/S Sunshield Chemicals is also the manufacturer of Diethylene Glycol Mono Methyl Ether (DEM). It was, therefore, decided to call for the Production and Consumption data from M/S Sunshield Chemicals and defer the case for 08.03.2011.	

Case No. C-30	M/s Laffans Petrochemicals Ltd.
Norms Committee Meeting No. 41/11	F.No.01/82/162/01223/AM10/DES-III
Meeting Date 11.01.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.	

Case No. C-31	M/s Ind-Swift Laboratories Ltd.
Norms Committee Meeting No. 41/11	F.No.01/82/162/00594/AM11/DES-III
Meeting Date 11.01.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

1	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:08.02.2011
	Decision :Committee decided to remind the firm to furnish statement of import and export made against the Advance Authorisation. Accordingly, case was deferred for 08.02.2011.			

2	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:08.03.2011
	Decision :Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:08.02.2011
	Decision :Committee decided to remind the firm to furnish Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.02.2011.			

4	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 11.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxymethyl-Methyl-Phenidone	1 Kg.	1.	Methanol	0.450 kg
		2.	Dimethyl	0.845 kg
		3.	Phenyl Hydrazine	0.617 kg
		4.	Sodium Methoxide	0.503 kg
		5.	Toluene	0.928 kg
		6.	Amberlyst Resin	0.17 kg
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:19/24/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide O.M. No.BT/IL/05/316/2010-PID dated 31.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)	1 Unit (One unit dose Vial)	1.	Diphtheria Bulk	27.2 Lf (includes label claim, overfill & overages
		2.	Tetanus Bulk	10.2 Lf (includes label claim, overfill & overages
		3.	Pertussis Bulk	16.32 OU (includes label claim, overfill & overages

RA concerned may take further necessary action as per above decision of NC.

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Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/134/2010-PI (Norms) dated 09.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oxacillin Sodium Sterile	1 Kg.	1.	6-APA (6-Amino Penicillanic Acid)	0.588 kg
		2.	FMIC Chloride (5-Methyl-3-Phenylisoxazole-4-Carbonylchloride)	0.65 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:38/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/00475/AM11/	RLA File :09/70/040/00114/AM10/	Lic.No/Date:0910039454 01.10.2009	
	Decision : : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 19/82 meeting held on 05.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Amino-2-oxo-Pyrimidinyl-Oxathiolane-2-Carboxylic acid-Isopropyl-Methyl-Cyclohexyl Ester (Cyclohexyl Ester)	1 Kg.	1.	Glyoxalic Acid 50%	0.81 kg
		2.	2,5-Dihydroxy-1,4-Drethane	0.348 kg
		3.	Cytosine	0.455 kg
		4.	Cyclohexane	1.40 kg
		5.	Toluene	4.20 kg
		6.	Methylene Chloride	2.10 kg
		7.	Acetone	1.40 kg

RA concerned may take further necessary action as per above decision of NC.

10	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:08.03.2011
	Decision :Committee decided to forward a copy of reply received from the firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.03.2011.			

11	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:08.02.2011
	Decision :Committee decided to remind the firm to furnish copy of Drug Manufacturing Licence. Accordingly, case was deferred for 08.02.2011.			

14	Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:32/31/82-ALC4/2010	Party Name:HERBOCHEM	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved										
HQ File :01/82/050/00957/AM11/	RLA File :09/24/040/00015/AM10/	Lic.No/Date:0910040823 05.02.2010	Defer Date:										
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/DGFT/Chem/2010 dated 23.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Extract Ipecac Conc. 8% Alkaloid</td><td>1 Kg.</td><td>1.</td><td>Ipecacuanha Roots (Dry Roots) or Ipecac Roots Min 2%</td><td>4.40 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Extract Ipecac Conc. 8% Alkaloid	1 Kg.	1.	Ipecacuanha Roots (Dry Roots) or Ipecac Roots Min 2%	4.40 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Extract Ipecac Conc. 8% Alkaloid	1 Kg.	1.	Ipecacuanha Roots (Dry Roots) or Ipecac Roots Min 2%	4.40 kg									
RA concerned may take further necessary action as per above decision of NC.													

18	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:08.02.2011

Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.

19	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Defer Date:08.03.2011
	Decision :Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:08.03.2011
	Decision :Committee decided to remind the firm to furnish Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.03.2011.			

23	Case No.:4/5/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/00038/AM11/	RLA File :09/24/040/00554/AM10/	Lic.No/Date:0910041759 22.04.2010	
	Decision :Withdrawn as the case has already been approved by NC in 17/82 meeting held on 27.07.2010.			

24	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
			Lic.No/Date:0510264575	

HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	19.05.2010	Defer
Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			Date:08.02.2011

25	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:08.03.2011
	Decision :Committee decided to remind the firm to furnish copy of Drug Manufacturing Licence and copy of Master Batch Formula. Accordingly, case was deferred for 08.03.2011.			

26

Case No.:72/15/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/00509/AM11/	RLA File :03/95/040/00177/AM11/	Lic.No/Date:0310577817 08.06.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 4/82 meeting held on 27.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hydrochloride	1 Kg.	1.	Caustic Soda or Sodium Hyroxide on 100% basis	0.55 kg
		2.	Ethyl Acetate	3.51 kg
		3.	Methanol	6.42 kg
		4.	Methyl Isobutyl Ketone	1.41 kg
		5.	Activated Carbon	0.006 kg
		6.	Acetophenone	0.391 kg
		7.	Glacial Acetic Acid	0.216 kg
		8.	Toluene	0.302 kg
		9.	Butyl Acetate	0.174 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:62/41/82-ALC4/2010	Party Name:HERBOCHEM	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01410/AM11/	RLA File :09/24/040/00077/AM11/	Lic.No/Date:0910042303 11.06.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/DGFT/Chem/2010 dated 23.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Extract Ipecac Conc. 8% Alkaloid	1 Kg.	1.	Ipecacuanha Roots (Dry Roots) or Ipecac Roots Min 2%	4.40 kg

RA concerned may take further necessary action as per above decision of NC.

28	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:08.03.2011
	Decision :Committee considered case as per agenda and decided to remind the firm to furnish required technical information. Accordingly, case was deferred for 08.03.2011.			

29

Case No.:36/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01384/AM11/	RLA File :09/24/040/00031/AM11/	Lic.No/Date:0910042318 15.06.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 14/82 meeting held on 01.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Thio Ester [S-1,3 Benzothiazole2-2yl(2Z)-[acetyloxy]imino(2-amino-1,3-thiazol-4-yl)ethanethioate)	1 Kg.	1.	Ethyl-(Z)-2Hydroxy Imino-2-(2-aminothiazole-4-yl) Acetate (EHATA)	1.67 kg/kg
		2.	Methylene Chloride	6.27 kg/kg
		3.	Acetone	6.71 kg/kg
		4.	Triphenyl phosphine	1.25 kg/kg
		5.	MBTS	1.61 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:37/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01385/AM11/	RLA File :09/24/040/00030/AM11/	Lic.No/Date:0910042319 15.06.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/161/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Amino 3-Vinyl Cephalosporonic Acid	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester	2.672 kg
		2.	Acetone	10.11 kg
		3.	Methylene Chloride	7.59 kg
		4.	Methanol	7.78 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:43/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/01391/AM11/	RLA File :09/24/040/00051/AM11/	Lic.No/Date:0910042317 15.06.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import items	Qty. allowed
Cefpodoxim Proxetil (ITC(HS)No.29419090)	1kg.	1. 7 Amino Cephalosporanic Acid (7-ACA)	0.998 kg
		2. Mercaptobenzothiazol-2-Aminothiazol-4YL-Methoxoyimino Acetate	0.998 kg
		3. Alpha-chloro Ethyl Isoporopyl Carbonate (CEIPC)	0.558kg
		4. 1, 8-Duatabuctui (5.4.0)-7-Undecene (DBU)	0.341 kg
		5. Methanol	1.51kg
		6. Methylene chloride	2.32kg
		7. Acetone	2.50kg
		8. Tetrahydrofuran	1.56kg
		9. Sodium Iodide	0.39kg
		10. Activated Carbon	0.100kg

RA concerned may take further necessary action as per above decision of Norms Committee.

32	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date:08.03.2011

Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.

33	Case No.:67/41/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01415/AM11/	RLA File :09/24/040/00005/AM11/	Lic.No/Date:0910042381 17.06.2010	Defer Date:08.03.2011
	Decision :Committee decided to forward a copy of reply received from the firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.03.2011.			

34	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:08.03.2011
	Decision : Committee decided to forward a copy of reply received from the firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.03.2011.			

35	Case No.:79/41/82-ALC4/2010	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01427/AM11/	RLA File :24/24/040/00004/AM11/	Lic.No/Date:2410028786 22.06.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

36	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
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HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:25/15/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00462/AM11/	RLA File :09/24/040/00118/AM11/	Lic.No/Date:0910042554 30.06.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:49/41/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01397/AM11/	RLA File :09/24/040/00004/AM11/	Lic.No/Date:0910042621 06.07.2010	Defer Date:08.03.2011
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 08.03.2011.			

42

Case No.:3/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/00537/AM11/	RLA File :05/24/040/00142/AM11/	Lic.No/Date:0510268095 13.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.35011/131/2010-PI (Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.		Qty. allowed
Montelukast Sodium	1 kg	1.	[(S)-(E)[-2-[3-[2-(7-Chloro-2-Quinoliny)-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol	1.424 kg
		2.	Methanol	21.66 kg
		3.	N,N-Diisopropylethylamine	0.30 kg
		4.	Tetrahydrofuran	3.62 kg

		5.	Acetonitrile	3.39 kg
		6.	2-[1-(Mercaptomethyl)Cyclopropyl]Acetic Acid	0.60 kg
RA concerned may take further necessary action as per above decision of NC.				

43

Case No.:4/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/00538/AM11/	RLA File :05/24/040/00144/AM11/	Lic.No/Date:0510268096 13.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/131/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-6,11-Dihydro-11-(1-Methyl-4-Piperidinylidene)-5H-Benzo(5,6)Cyclohepta(1,2-B)Pyridine (LH09)	1 Kg.	1.	3-Chlorobenzyl Cyanide	1.82 kg
		2.	Sodium Methoxide	1.218 kg
		3.	Toluene	10.173 kg
		4.	N,N-Dimethyl Carbamoyl Chloride	2.233 kg
		5.	Methanol	0.822 kg
		6.	Tetrahydrofuran	3.205 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:8/17/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00542/AM11/	RLA File :09/24/040/00148/AM11/	Lic.No/Date:0910042685 14.07.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:42/41/82-ALC4/2010	Party Name:GENEX PHARMA	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01390/AM11/	RLA File :03/94/040/00283/AM11/	Lic.No/Date:0310584078 19.07.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:23/19/82-ALC4/2010		Party Name:HERBOCHEM		Meet No/Date:41/82-ALC4/2010 11.01.2011		Status:Case Approved
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HQ File :01/82/050/00608/AM11/	RLA File :09/24/040/00127/AM11/	Lic.No/Date:0910042768 20.07.2010
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Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/DGFT/Chem/2010 dated 23.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Extract Ipecac Conc. 8% Alkaloid	1 Kg.	1.	Ipecacuanha Roots (Dry Roots) or Ipecac Roots Min 2%	4.40 kg

RA concerned may take further necessary action as per above decision of NC.

47

Case No.:89/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01437/AM11/	RLA File :05/24/040/00148/AM11/	Lic.No/Date:0510268911 23.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hcl	1 Kg.	1.	(R) Mandelic Acid	0.392 kg
		2.	4-3" 4"-Dichlorophenyl)1-Tetralone	3.27 kg
		3.	Activated Carbon	0.029 kg
		4.	Methanol	2.50 kg
		5.	Palladium Metal	0.80 gm
		6.	Toluene	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

48	Case No.:33/19/82-ALC4/2010		Party Name:HERBOCHEM		Meet No/Date:41/82-ALC4/2010 11.01.2011		Status:Case Approved	
	HQ File :01/82/050/00618/AM11/		RLA File :09/24/040/00153/AM11/		Lic.No/Date:0910042877 28.07.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/DGFT/Chem/2010 dated 23.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Extract	Ipecac	Conc. 8%	1 Kg.	1.	Ipecacuanha Roots (Dry Roots) or Ipecac		4.40 kg

Alkaloid		Roots Min 2%	
RA concerned may take further necessary action as per above decision of NC.			

49	Case No.:19/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00604/AM11/	RLA File :03/94/040/00374/AM11/	Lic.No/Date:0310585384 29.07.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:68/41/82-ALC4/2010	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01416/AM11/	RLA File :03/94/040/00377/AM11/	Lic.No/Date:0310585474 29.07.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

51

Case No.:92/41/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01440/AM11/	RLA File :22/24/040/00024/AM11/	Lic.No/Date:2210010247 05.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:61/41/82-ALC4/2010	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01409/AM11/	RLA File :03/94/040/00339/AM11/	Lic.No/Date:0310586282 06.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/292/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Novaldiamine	1 Kg.	1.	Acetobutyrolactone (ABL)	1.38 kg
		2.	Mono Ethyl Ethalomine	0.918 kg
		3.	Raney nickel Catalyst	0.0158 kg
		4.	Cyclohexane	0.644 kg
		5.	Toluene	0.176 kg

RA concerned may take further necessary action as per above decision of NC.

53	Case No.:59/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01407/AM11/	RLA File :03/95/040/00267/AM11/	Lic.No/Date:0310586682 10.08.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

54

Case No.:50/41/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01398/AM11/	RLA File :34/24/040/00111/AM11/	Lic.No/Date:3410027732 17.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005-Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate	1 Kg.	1.	Pentamol Mixture	0.470 kg
		2.	Salicylic Acid	0.737 kg
RA concerned may take further necessary action as per above decision of NC.				

55	Case No.:58/41/82-ALC4/2010	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01406/AM11/	RLA File :03/94/040/00346/AM11/	Lic.No/Date:0310588323 18.08.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

56	Case No.:93/41/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
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HQ File :01/82/050/01441/AM11/	RLA File :08/24/040/00160/AM11/	Lic.No/Date:0810091363 18.08.2010	Defer Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:31/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00956/AM11/	RLA File :03/94/040/00475/AM11/	Lic.No/Date:0310589085 23.08.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:48/41/82-ALC4/2010	Party Name:MEDITAB SPECIALITIES PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01396/AM11/	RLA File :03/95/040/00356/AM11/	Lic.No/Date:0310589522 25.08.2010	
	Decision :Committee decided to close the case as the firm has surrendered the advance authorization to RA for cancellation.			

59	Case No.:56/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01404/AM11/	RLA File :03/95/040/00392/AM11/	Lic.No/Date:0310589566 26.08.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:41/41/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved					
	HQ File :01/82/050/01389/AM11/	RLA File :03/94/040/00406/AM11/	Lic.No/Date:0310590782 03.09.2010	Defer Date:					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2004-Ch.II dated 05.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					

Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthalne)	1 Kg.	1.	Myrcene	1.00 kg
		2.	3-Methyl-3-Penten-2-one (MPO)	0.600 kg

RA concerned may take further necessary action as per above decision of NC.

62	Case No.:1/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00815/AM11/	RLA File :08/24/040/00170/AM11/	Lic.No/Date:0810092029 09.09.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:2/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00816/AM11/	RLA File :08/24/040/00169/AM11/	Lic.No/Date:0810092030 09.09.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:3/25/82-ALC4/2010	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00817/AM11/	RLA File :09/70/040/00082/AM11/	Lic.No/Date:0910043460 09.09.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:4/25/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00818/AM11/	RLA File :09/24/040/00225/AM11/	Lic.No/Date:0910043467 09.09.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:66/41/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01414/AM11/	RLA File :09/24/040/00246/AM11/	Lic.No/Date:0910043478 10.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.35011/131/2010-PI (Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	S.No.		Qty. allowed
Montelukast Sodium	1 kg	1.	[(S)-(E)[-2-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol OR a-[3-[2-(7-Chloro-2-Quinoliny)]Ethenyl]Phenyl]-2-(1-Hydroxy-1-Methylethyl)-,[S-(E)]-Benzenepropanol	1.424 kg
		2.	2-[1-(Mercaptomethyl)Cyclopropyl]Acetic Acid	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

67	Case No.:47/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00865/AM11/	RLA File :09/24/040/00120/AM11/	Lic.No/Date:0910043539 17.09.2010	Defer Date:08.03.2011
	Decision :Committee decided to forward a copy of Production and Consumption data certified by CA alongwith a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.03.2011.			

68	Case No.:44/41/82-ALC4/2010	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01392/AM11/	RLA File :03/94/040/00516/AM11/	Lic.No/Date:0310592885 17.09.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

69	Case No.:64/41/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01412/AM11/	RLA File :09/24/040/00247/AM11/	Lic.No/Date:0910043555 21.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/77/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Pregabalin	1 Kg.	1.	(±) 3-(Carbamoylmethyl)-5-Methylhexanoic Acid
Qty. allowed				
2.94 kg				
RA concerned may take further necessary action as per above decision of NC.				

70	Case No.:60/41/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved									
	HQ File :01/82/050/01408/AM11/	RLA File :34/24/040/00129/AM11/	Lic.No/Date:3410028080 23.09.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005-Ch.II dated 03.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Verdyl Acetate</td><td>1 Kg.</td><td>1.</td><td>Diacyclopentadine</td><td>0.800 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Verdyl Acetate	1 Kg.	1.	Diacyclopentadine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Verdyl Acetate	1 Kg.	1.	Diacyclopentadine	0.800 kg									
RA concerned may take further necessary action as per above decision of NC.													

71	Case No.:23/28/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00905/AM11/	RLA File :09/24/040/00233/AM11/	Lic.No/Date:0910043787 01.10.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

72	Case No.:3/29/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved																								
	HQ File :01/82/050/00913/AM11/	RLA File :03/94/040/00575/AM11/	Lic.No/Date:0310594926 04.10.2010																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 10.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																											
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Chemical Antlifoulant Trade Name- DA-2339/DA-2313/DA-2316/DA-2339-M/DA-2394/DA-2304-C/DA-2309 (Organic mixture containing 8% of Benzylidene-2,6 Ditertiary-butyl-Cyclohex-2-one 18% of Decanedioic Acid 1-Hydroxy-2,6 Dimethylene-Piperidin-4-yl Methyl Ester 75% of Aromatic Solvent C10-C11)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>2,6,Di Tertiary Butyl Phenol</td><td>0.070 kg</td></tr> <tr> <td>2.</td><td>Di-n-Propyl Amine</td><td>0.0045 kg</td></tr> <tr> <td>3.</td><td>Di Methyl Sebacate</td><td>0.069 kg</td></tr> <tr> <td>4.</td><td>4 Hydroxy Tempo/4 Hydroxy/2,2,6,6 Tetramethyl/Piperridine-N-Oxyl</td><td>0.115 kg</td></tr> <tr> <td>5.</td><td>Di Butyl Tin Oxide</td><td>0.0028 kg</td></tr> <tr> <td>6.</td><td>Aromatic Solvent</td><td>0.750 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Chemical Antlifoulant Trade Name- DA-2339/DA-2313/DA-2316/DA-2339-M/DA-2394/DA-2304-C/DA-2309 (Organic mixture containing 8% of Benzylidene-2,6 Ditertiary-butyl-Cyclohex-2-one 18% of Decanedioic Acid 1-Hydroxy-2,6 Dimethylene-Piperidin-4-yl Methyl Ester 75% of Aromatic Solvent C10-C11)	1 Kg.	1.	2,6,Di Tertiary Butyl Phenol	0.070 kg	2.	Di-n-Propyl Amine	0.0045 kg	3.	Di Methyl Sebacate	0.069 kg	4.	4 Hydroxy Tempo/4 Hydroxy/2,2,6,6 Tetramethyl/Piperridine-N-Oxyl	0.115 kg	5.	Di Butyl Tin Oxide	0.0028 kg	6.	Aromatic Solvent
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Chemical Antlifoulant Trade Name- DA-2339/DA-2313/DA-2316/DA-2339-M/DA-2394/DA-2304-C/DA-2309 (Organic mixture containing 8% of Benzylidene-2,6 Ditertiary-butyl-Cyclohex-2-one 18% of Decanedioic Acid 1-Hydroxy-2,6 Dimethylene-Piperidin-4-yl Methyl Ester 75% of Aromatic Solvent C10-C11)	1 Kg.	1.	2,6,Di Tertiary Butyl Phenol	0.070 kg																								
		2.	Di-n-Propyl Amine	0.0045 kg																								
		3.	Di Methyl Sebacate	0.069 kg																								
		4.	4 Hydroxy Tempo/4 Hydroxy/2,2,6,6 Tetramethyl/Piperridine-N-Oxyl	0.115 kg																								
		5.	Di Butyl Tin Oxide	0.0028 kg																								
		6.	Aromatic Solvent	0.750 kg																								

RA concerned may take further necessary action as per above decision of NC.

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Case No.:45/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01393/AM11/	RLA File :09/24/040/00445/AM10/	Lic.No/Date:0910043813 06.10.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 14/82 meeting held on 21.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Thio Ester [S-1,3 Benzothiazole2-2yl(2Z)-[acetyloxy]imino(2-amino-1,3-thiazol-4-yl)ethanethioate)	1 Kg.	1.	Ethyl-(Z)-2Hydroxy Imino-2-(2-aminothiazole-4-yl) Acetate (EHATA)	1.67 kg/kg
		2.	Methylene Chloride	6.27 kg/kg
		3.	Acetone	6.71 kg/kg
		4.	Triphenyl phosphine	1.25 kg/kg
		5.	MBTS	1.61 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:46/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/01394/AM11/	RLA File :09/24/040/00526/AM10/	Lic.No/Date:0910043814 06.10.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefdinir	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.44 kg/kg
		2.	Ethyl-(Z)-2-Hydroxyimino-2-(2-Aminothiazole-4-YL)Acetone (EHATA)	1.896 kg/kg
		3.	Methylene chloride	16.88 kg/kg
		4.	Tetrahydrofuran	2.34 kg/kg

		5.	Methanol	4.68 kg/kg
		6.	Activated Carbon	0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

75	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:63/41/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01411/AM11/	RLA File :09/24/040/00286/AM11/	Lic.No/Date:0910043864 08.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:35/41/82-ALC4/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01383/AM11/	RLA File :34/24/040/00170/AM11/	Lic.No/Date:3410028257 11.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2008-Ch.II dated 05.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Tetrabutyl Tin	1 Kg.	1.	Tin Ingots
			2.	Aluminium Grits/Granules
			3.	Butene-1
				Qty. allowed
				0.364 kg
				0.119 kg
				0.860 kg
RA concerned may take further necessary action as per above decision of NC.				

78	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:39/41/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01387/AM11/	RLA File :03/94/040/00641/AM11/	Lic.No/Date:0310596821 14.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
GCS Max Powder	1 Pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack
		2.	Sodium Chondrotin sulphate	0.0918 kg/pack
		3.	Manganese sulphate	0.00244 kg/pack
		4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack
RA concerned may take further necessary action as per above decision of NC.				

80	Case No.:40/41/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01388/AM11/	RLA File :03/94/040/00640/AM11/	Lic.No/Date:0310596948 14.10.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:52/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/01400/AM11/	RLA File :03/95/040/00571/AM11/	Lic.No/Date:0310597972 20.10.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpodoxime Proxetil	1 Kg.	1.	7-Amino Cephalosporanic Acid (7-ACA)	0.998 kg
		2.	2-Mercaptobenzothiazoyl-(Z)-2(2-Aminothiazole-4-YL)-2-Methoxyimino Acetate (MAEM)	0.998 kg
		3.	Acetone	2.475 kg
		4.	Activated Carbon	0.100 kg
		5.	Methanol	1.481 kg
		6.	Methylene Chloride	3.541 kg
		7.	Sodium Hydrosulphite	0.198 kg

		8.	Triethylamine	0.562 kg
		9.	Methane Sulphonic Acid	1.434 kg
		10.	Trimethyl Borate	1.85 kg
		11.	Ethyl Acetate	2.184 kg
		12.	Dimethyl Acetamide	0.665 kg
		13.	Chloro Ethyl Isopropyl Carbonate	0.558 kg
		14.	Cyclohexane	0.348 kg
		15.	Toluene	0.822 kg
		16.	1,8-diazabicyclo-(5,4,0) Undec-7-ene (DBU)	0.341 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:53/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01401/AM11/	RLA File :03/95/040/00563/AM11/	Lic.No/Date:0310598510 25.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/152/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 Kg.	1.	Ethyl Acetate	1.49 kg
		2.	Methanol	0.71 kg
		3.	Methylene Chloride	3.74 kg
		4.	Activated Carbon	0.0128 kg
		5.	Methyl 2 Bromo Butyrate	2.9117 kg
		6.	Potassium Carbonate	1.0925 kg
		7.	L(+) Tartaric Acid	0.87 kg
		8.	Methanol	7.2656 kg
		9.	Caustic Soda Lye	0.4892 kg
		10.	Iso Propyl Alcohol	1.3119 kg
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:65/41/82-ALC4/2010	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01413/AM11/	RLA File :03/94/040/00663/AM11/	Lic.No/Date:0310598862 26.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/292/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Novaldiamine	1 Kg.	1.	Acetobutyrolactone (ABL)	1.38 kg
		2.	Mono Ethyl Ethalumine	0.918 kg
		3.	Raney nickel Catalyst	0.0158 kg
		4.	Cyclohexane	0.644 kg
		5.	Toluene	0.176 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:47/41/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01395/AM11/	RLA File :03/94/040/00519/AM11/	Lic.No/Date:0310599054 27.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 22.07.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Tertiary Butyl Cyclohexyl Acetate/Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 Kg.	1.	Ortho Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.000015 kg
		3.	Acetic Anhydride	0.575 kg
		4.	Methanol	0.330 kg
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010	Defer Date:08.03.2011
	Decision :Committee decided to forward a copy of application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 08.03.2011.			

86	Case No.:3/33/82-ALC4/2010	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00997/AM11/	RLA File :03/95/040/00613/AM11/	Lic.No/Date:0310599632 01.11.2010	Defer Date:08.02.2011

Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.

87	Case No.:1/33/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00995/AM11/	RLA File :09/24/040/00121/AM11/	Lic.No/Date:0910044100 02.11.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:4/33/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/00998/AM11/	RLA File :03/94/040/00532/AM11/	Lic.No/Date:0310599921 02.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:7/33/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01001/AM11/	RLA File :03/94/040/00708/AM11/	Lic.No/Date:0310600070 03.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

90	Case No.:8/33/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01002/AM11/	RLA File :09/24/040/00322/AM11/	Lic.No/Date:0910044167 03.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/243/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride
			2.	Amino Guanidine Bicarbonate
			3.	Cuprous Cyanide
			4.	Hexane
				Qty. allowed
				2.045 kg
				1.06 kg
				1.09 kg
				2.03 kg
	RA concerned may take further necessary action as per above decision of NC.			

91	Case No.:9/33/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010	Status:Case
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		11.01.2011	Deferred
HQ File :01/82/050/01003/AM11/	RLA File :09/24/040/00321/AM11/	Lic.No/Date:0910044180 04.11.2010	Defer Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:10/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01004/AM11/	RLA File :05/24/040/00273/AM11/		Lic.No/Date:0510276394 04.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/140/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg
RA concerned may take further necessary action as per above decision of NC.					

93	Case No.:11/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01005/AM11/	RLA File :05/24/040/00274/AM11/	Lic.No/Date:0510276395 04.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:12/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/01006/AM11/	RLA File :05/24/040/00272/AM11/	Lic.No/Date:0510276409 04.11.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Carbomer Granules Minimum 44%	1 Kg.	1.	Clarithromycin BP/USP	0.444 kg/kg
			OR	
			Its raw material as per SION A-2263	
		2.	Carbopol 974 P	0.37 kg/kg

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:91/41/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01439/AM11/	RLA File :04/24/040/00206/AM11/	Lic.No/Date:0410118692 08.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

96	Case No.:71/41/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01419/AM11/	RLA File :31/24/040/00174/AM11/	Lic.No/Date:3110045645 26.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

97	Case No.:74/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01422/AM11/	RLA File :17/24/040/00080/AM09/	Lic.No/Date:1710003593 30.11.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

98	Case No.:75/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01423/AM11/	RLA File :17/24/040/00150/AM08/	Lic.No/Date:1710003592 30.11.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

99	Case No.:83/41/82-ALC4/2010	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01431/AM11/	RLA File :34/24/040/00226/AM11/	Lic.No/Date:3410028741 06.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:84/41/82-ALC4/2010	Party Name:SODIUM METAL (P) LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
			Lic.No/Date:3410028737	

	HQ File :01/82/050/01432/AM11/	RLA File :34/24/040/00223/AM11/	06.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

101	Case No.:76/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01424/AM11/	RLA File :17/24/040/00085/AM09/	Lic.No/Date:1710003597 07.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

102	Case No.:82/41/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01430/AM11/	RLA File :03/95/040/00674/AM11/	Lic.No/Date:0310604838 07.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

103	Case No.:87/41/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01435/AM11/	RLA File :05/23/040/00245/AM11/	Lic.No/Date:0510278806 07.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

104	Case No.:81/41/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01429/AM11/	RLA File :03/94/040/00723/AM11/	Lic.No/Date:0310605141 08.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

105	Case No.:72/41/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01420/AM11/	RLA File :03/94/040/00821/AM11/	Lic.No/Date:0310605290 09.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200
		2.	Clavulanate Potassium Syloid	2.3444
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649
		2.	Clavulanate Potassium Syloid	3.126
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274
		2.	Clavulanate Potassium Syloid	4.6888
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

106	Case No.:78/41/82-ALC4/2010	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01426/AM11/	RLA File :03/94/040/00798/AM11/	Lic.No/Date:0310605372 09.12.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/91/2008-Ch.II dated 29.03.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Xylenol	1 Kg.	1.	Isophorone	1.63 kg

RA concerned may take further necessary action as per above decision of NC.

107	Case No.:86/41/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01434/AM11/	RLA File :34/24/040/00225/AM11/	Lic.No/Date:3410028762 09.12.2010	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

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Case No.:70/41/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01418/AM11/	RLA File :03/94/040/00829/AM11/	Lic.No/Date:0310605780 10.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	Exp. Qty. 1 Kg.	Sl.No.	Import items	Qty. allowed
		1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N- Methyl 2- Pyrrolidone	3.297 kg
		4.	Fumeric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
	6.	Isopropyl Acetate	2.35 kg	
RA concerned may take further necessary action as per above decision of NC.				

109	Case No.:88/41/82-ALC4/2010	Party Name:ARCATA TRADE LINKS PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01436/AM11/	RLA File :08/24/040/00267/AM11/	Lic.No/Date:0810094558 10.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2005-Ch.II dated 10.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Di Amino Benzoic Acid	1 Kg.	1.	3,5 Di Nitro Benzoic Acid	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

110	Case No.:69/41/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved																								
	HQ File :01/82/050/01417/AM11/	RLA File :03/94/040/00833/AM11/	Lic.No/Date:0310605903 13.12.2010																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="6">Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets</td><td rowspan="6">1 Kg.</td><td>1.</td><td>9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)</td><td>0.8026 kg</td></tr> <tr> <td>2.</td><td>Chloromethyl Isopropyl Carbonate</td><td>2.0867 kg</td></tr> <tr> <td>3.</td><td>N- Methyl 2- Pyrrolidone</td><td>3.297 kg</td></tr> <tr> <td>4.</td><td>Fumeric Acid</td><td>0.304 kg</td></tr> <tr> <td>5.</td><td>Methylene Dichloride</td><td>6.70 kg</td></tr> <tr> <td>6.</td><td>Isopropyl Acetate</td><td>2.35 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg	2.	Chloromethyl Isopropyl Carbonate	2.0867 kg	3.	N- Methyl 2- Pyrrolidone	3.297 kg	4.	Fumeric Acid	0.304 kg	5.	Methylene Dichloride	6.70 kg	6.	Isopropyl Acetate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg																								
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		4.	Fumeric Acid	0.304 kg																								
		5.	Methylene Dichloride	6.70 kg																								
		6.	Isopropyl Acetate	2.35 kg																								

111	Case No.:73/41/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01421/AM11/	RLA File :08/24/040/00270/AM11/	Lic.No/Date:0810094594 13.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

112	Case No.:77/41/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01425/AM11/	RLA File :03/94/040/00836/AM11/	Lic.No/Date:0310605981 13.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

113	Case No.:85/41/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:41/82-ALC4/2010	Status:Case
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		11.01.2011	Approved
HQ File :01/82/050/01433/AM11/	RLA File :08/24/040/00266/AM11/	Lic.No/Date:0810094593 13.12.2010	Defer Date:
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

114	Case No.:90/41/82-ALC4/2010	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved														
	HQ File :01/82/050/01438/AM11/	RLA File :03/95/040/00691/AM11/	Lic.No/Date:0310606465 15.12.2010															
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cevamune Tablets</td><td>1 No.</td><td>1.</td><td>Stablizer/Anti-Oxidant Blend</td><td>0.0041 kg</td></tr> <tr> <td>Thio Tracer</td><td>1 No.</td><td>1.</td><td>Stablizer/Anti-Oxidant Blend</td><td>0.0041 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cevamune Tablets	1 No.	1.	Stablizer/Anti-Oxidant Blend	0.0041 kg	Thio Tracer	1 No.	1.	Stablizer/Anti-Oxidant Blend
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Cevamune Tablets	1 No.	1.	Stablizer/Anti-Oxidant Blend	0.0041 kg														
Thio Tracer	1 No.	1.	Stablizer/Anti-Oxidant Blend	0.0041 kg														
RA concerned may take further necessary action as per above decision of NC.																		

115	Case No.:1/41/82-ALC4/2010	Party Name:KEDIA ORGANIC CHEMICALS PVT.LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01349/AM11/	RLA File :03/94/040/00792/AM11/	Lic.No/Date:0310607421 22.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

116	Case No.:2/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01350/AM11/	RLA File :17/24/040/00164/AM08/	Lic.No/Date:1710003636 22.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

117	Case No.:3/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01351/AM11/	RLA File :17/24/040/00034/AM10/	Lic.No/Date:1710003639 22.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

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118	Case No.:4/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01352/AM11/	RLA File :17/24/040/00014/AM11/	Lic.No/Date:1710003640 22.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

119	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

120	Case No.:6/41/82-ALC4/2010	Party Name:SARACA LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01354/AM11/	RLA File :09/24/040/00406/AM11/	Lic.No/Date:0910044856 22.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

121	Case No.:18/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01366/AM11/	RLA File :17/24/040/00148/AM08/	Lic.No/Date:1710003645 23.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

122	Case No.:7/41/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01355/AM11/	RLA File :08/24/040/00277/AM11/	Lic.No/Date:0810094940 24.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

123	Case No.:8/41/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01356/AM11/	RLA File :09/24/040/00432/AM11/	Lic.No/Date:0910044903 27.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/107/2008-Ch.II dated 20.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied			

by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Brosalidox L (Liquid) Containing 89.5% of Propylene Glycol (Liquid) and 10.5% of 5-Bromo-5-Nitro-1,3-Dioxane	1 Kg.	1.	Propylene Glycol (Liquid)	0.895 kg
		2.	5-Bromo-5-Nitro-1,3-Dioxane (White fine/Crystalline Powder)	0.105 kg

RA concerned may take further necessary action as per above decision of NC.

124	Case No.:9/41/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01357/AM11/	RLA File :09/24/040/00431/AM11/	Lic.No/Date:0910044904 27.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

125	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

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Case No.:11/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
HQ File :01/82/050/01359/AM11/	RLA File :05/24/040/00319/AM11/	Lic.No/Date:0510280420 27.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/140/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Esomeprazole Magnesium Trihydrate	1 Kg.	1.	(D-Det) D-Diethyl Tartrate	0.164 kg
		2.	5-Methoxy-2-Mercaptobenzimidazole (Metmercazole)	0.702 kg
		3.	Cumene Hydroperoxide	0.669 kg
		4.	Diisopropyl Ethylamine	0.098 kg
		5.	Magnesium Sulfate Dried	0.284 kg
		6.	Methanol	6.00 kg

		7.	Potassium Methoxide (32% Sol)	0.989 kg
		8.	Pyramethyl Alcohol	0.633 kg
		9.	Thionyl Chloride	0.585 kg
		10.	Titanium-Isopropoxide	0.109 kg
		11.	Toluene	8.40 kg
		12.	Empty Open Top Steel Drum	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

127	Case No.:12/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01360/AM11/	RLA File :05/24/040/00323/AM11/	Lic.No/Date:0510280422 27.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

128	Case No.:13/41/82-ALC4/2010	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved									
	HQ File :01/82/050/01361/AM11/	RLA File :05/23/040/00255/AM11/	Lic.No/Date:0510280425 27.12.2010										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 35/82 meeting held on 25.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> <tr> <td>Digoxin</td><td>1 Kg.</td><td>1.</td><td>Digitalis Lanata Leaves</td><td>444.4 kg</td></tr> </table>				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Digoxin	1 Kg.	1.	Digitalis Lanata Leaves
Export product	Export Quantity	Sl.No.	Import items	Total Quantity									
Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg									
RA concerned may take further necessary action as per above decision of NC.													

129	Case No.:14/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01362/AM11/	RLA File :09/24/040/00405/AM11/	Lic.No/Date:0910044913 27.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

130	Case No.:15/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01363/AM11/	RLA File :09/24/040/00379/AM11/	Lic.No/Date:0910044914 27.12.2010	Defer Date:08.03.2011

Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.

131	Case No.:16/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01364/AM11/	RLA File :03/95/040/00777/AM11/	Lic.No/Date:0310607934 27.12.2010	Defer Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.				

132	Case No.:17/41/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved															
	HQ File :01/82/050/01365/AM11/	RLA File :03/95/040/00685/AM11/	Lic.No/Date:0310607993 27.12.2010																
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/75/2008-Ch.II dated 22.06.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4,4-Diamino 2-Methyl Azo Benzene</td><td>1 Kg.</td><td>1.</td><td>Meta Toluidine</td><td>0.668 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Para Amino Acetanilide</td><td>0.910 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4,4-Diamino 2-Methyl Azo Benzene	1 Kg.	1.	Meta Toluidine	0.668 kg			2.	Para Amino Acetanilide	0.910 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
4,4-Diamino 2-Methyl Azo Benzene	1 Kg.	1.	Meta Toluidine	0.668 kg															
		2.	Para Amino Acetanilide	0.910 kg															
RA concerned may take further necessary action as per above decision of NC.																			

133	Case No.:19/41/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved										
	HQ File :01/82/050/01367/AM11/	RLA File :31/24/040/00199/AM11/	Lic.No/Date:3110046124 27.12.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 02.11.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,6 Xylidine</td><td>1 Kg.</td><td>1.</td><td>2,6 Xylenol</td><td>1.946 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,6 Xylidine	1 Kg.	1.	2,6 Xylenol	1.946 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
2,6 Xylidine	1 Kg.	1.	2,6 Xylenol	1.946 kg										
RA concerned may take further necessary action as per above decision of NC.														

134	Case No.:20/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01368/AM11/	RLA File :09/24/040/00430/AM11/	Lic.No/Date:0910044915	Defer

		27.12.2010	Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

135	Case No.:21/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01369/AM11/	RLA File :09/24/040/00429/AM11/	Lic.No/Date:0910044916 27.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

136	Case No.:22/41/82-ALC4/2010	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved									
	HQ File :01/82/050/01370/AM11/	RLA File :03/95/040/00556/AM11/	Lic.No/Date:0310608116 28.12.2010										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 35/82 meeting held on 25.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td>Digoxin</td><td>1 Kg.</td><td>1.</td><td>Digitalis Lanata Leaves</td><td>444.4 kg</td></tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Digoxin	1 Kg.	1.	Digitalis Lanata Leaves
Export product	Export Quantity	Sl.No.	Import items	Total Quantity									
Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg									
RA concerned may take further necessary action as per above decision of NC.													

137	Case No.:23/41/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01371/AM11/	RLA File :04/24/040/00264/AM11/	Lic.No/Date:0410120177 28.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

138	Case No.:24/41/82-ALC4/2010	Party Name:SRIDHANADA LABORATORIES	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
	HQ File :01/82/050/01372/AM11/	RLA File :09/24/040/00433/AM11/	Lic.No/Date:0910044949 29.12.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2006-Ch.II dated 27.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Syringaldehyde Purity Minimum	1 Kg.	1.	3,5-Dimethoxy-4-Hydroxy	1.05 kg

99.5%		Benzaldehyde Purity Maximum 95%	
RA concerned may take further necessary action as per above decision of NC.			

139	Case No.:25/41/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01373/AM11/	RLA File :07/24/040/00385/AM11/	Lic.No/Date:0710076337 29.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:26/41/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
HQ File :01/82/050/01374/AM11/	RLA File :03/94/040/00830/AM11/	Lic.No/Date:0310608450 29.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2009-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N,N Dialkylamino-diphenylmethane/4,4-bis (sec-butylamino) diphenylmethane, UOP No.225/Unlink 4200	1 Kg.	1.	4,4-Methylenedianline	0.639 kg
		2.	Methyl Ethyl Ketone	0.950 kg
		3.	Catalyst-3% Platinum on carbon powder	0.0003 kg
RA concerned may take further necessary action as per above decision of NC.				

141	Case No.:27/41/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01375/AM11/	RLA File :08/24/040/00287/AM11/	Lic.No/Date:0810095085 29.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

142	Case No.:28/41/82-ALC4/2010	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01376/AM11/	RLA File :09/24/040/00435/AM11/	Lic.No/Date:0910044957 29.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/239/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2S)-(1-Tetrahydropyramid-2-one)-3-Methyl Butanoic Acid	1 Kg.	1.	L-Valine	1.11 kg
		2.	Methylene Chloride	13.41 kg
		3.	Iso Propyl Alcohol	4.45 kg
		4.	Methanol	6.47 kg
		5.	Acrylonitrile	1.00 kg
		6.	Methyl Chloroformate	1.43 kg

RA concerned may take further necessary action as per above decision of NC.

143	Case No.:29/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01377/AM11/	RLA File :05/23/040/00267/AM11/	Lic.No/Date:0510280721 30.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

144	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

145	Case No.:32/41/82-ALC4/2010	Party Name:RIDDHI PHARMA	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
	HQ File :01/82/050/01380/AM11/	RLA File :34/24/040/00255/AM11/	Lic.No/Date:3410028984 30.12.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/175/2001-Ch.II dated 15.05.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	1,3-Dichloro Acetone	1 Kg.	1.	1,3-Dichloro-2-Propanol	1.13 kg
			2.	Sodium Dichromate	2.56 kg

RA concerned may take further necessary action as per above decision of NC.

146	Case No.:97/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01445/AM11/	RLA File :17/24/040/00020/AM11/	Lic.No/Date:1710003665 30.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

147	Case No.:31/41/82-ALC4/2010	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved	
	HQ File :01/82/050/01379/AM11/	RLA File :04/24/040/00258/AM11/	Lic.No/Date:0410120256 31.12.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2010-Ch.II dated 15.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-(2-Aminoethyl)-2-Methoxyphenol	1 Kg.	1.	Vanilin	1.124 kg
RA concerned may take further necessary action as per above decision of NC.					

148	Case No.:33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

149	Case No.:34/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01382/AM11/	RLA File :09/24/040/00439/AM11/	Lic.No/Date:0910044966 31.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

150	Case No.:96/41/82-ALC4/2010	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Approved
	HQ File :01/82/050/01444/AM11/	RLA File :03/94/040/00837/AM11/	Lic.No/Date:0310608938 31.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/36/2008-Ch.II dated 26.02.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Bromocyclohexylamine Anthraquinone (BC Acid)	1 Kg.	1.	1-Chloro Anthraquinone	1.153 kg
		2.	Cyclohexylamine	1.286 kg
		3.	Bromine	0.775 kg

RA concerned may take further necessary action as per above decision of NC.

151	Case No.:98/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01446/AM11/	RLA File :17/24/040/00005/AM09/	Lic.No/Date:1710003673 31.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

152	Case No.:99/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01447/AM11/	RLA File :17/24/040/00093/AM09/	Lic.No/Date:1710003677 31.12.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of C&PC.			

153	Case No.:94/41/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01442/AM11/	RLA File :08/24/040/00272/AM11/	Lic.No/Date:0810095163 03.01.2011	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

154	Case No.:95/41/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:41/82-ALC4/2010 11.01.2011	Status:Case Deferred
	HQ File :01/82/050/01443/AM11/	RLA File :09/24/040/00443/AM11/	Lic.No/Date:0910045024 03.01.2011	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

